

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1107 of 2020

Abdul Salman Khan @ Md. Salman.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sanjay Kumar, Advocate

For the State : Mrs. Nehala Sharmin, A.P.P.

03/25-06-2020 Heard the parties.

The petitioner apprehends his arrest in connection with Golmuri P.S. Case No. 224 of 2019.

It has been alleged that the informant was fired upon by the accused persons including the petitioner, who was also holding a gun.

It appears that the petitioner has got six criminal antecedents.

Regard being had to the above, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application stands rejected.

(Rongon Mukhopadhyay,J)

Rakesh/-